

# **THE GAUHATI HIGH COURT AT GUWAHATI**

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO.HC.VII-165/2014/405/A**

From :- Shri Kaushik Kumar Sharma,  
Jt.Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Debasish Bhattacharjee,  
District & Sessions Judge,  
Hailakandi.

Dated Guwahati, the 22<sup>nd</sup> January, 2021.

Sub:- Earned Leave and station leave permission.

Ref:- Your letter No. JHD.-1/2021/09/176, dtd. 19.01.2021.

Sir,

With reference to the above, I am directed to inform you that you have been granted Earned Leave for 10(ten) days w.e.f. 28.01.2021 to 06.02.2021 (sufficing 07.02.2021) along with station leave permission, with your official vehicle, at your own cost, from the evening of 27.01.2021 till the morning of 08.02.2021, **subject to submission of Leave Admissibility Report from the office of the Principal Accountant General (A&E), Assam, Guwahati.** Further, you have been asked to hand over the charge of your Court and Office to the Addl. District & Sessions Judge, Hailakandi, in his absence to the next senior most Judicial officer at the station before proceeding on leave. However, you have been asked to make own arrangement in respect of driver.

Yours faithfully,

Sdt

**JT.REGISTRAR (VIGILANCE)**

Memo NO. **HC.VII-165/2014/406-1A**, dated 22.1.2021

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. A copy of duly filled in leave application form in prescribed format in respect of the concerned officer is sent herewith for necessary action.

2. The Project Manager, Gauhati High Court, Guwahati.

**JT.REGISTRAR (VIGILANCE)**